

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

THIRTY-SECOND REPORT

1, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-second Report.

2. The Committee met on the 13th November, 1973 for examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure :—

- (1) The Constitution (Amendment) Bill, 1973 (*Amendment of articles 1 and 3*) by Shri Madhu Limaye.
- (2) The Constitution (Amendment) Bill, 1973 (*Amendment of articles 74 and 163*) by Shri Madhu Limaye.
- (3) The Constitution (Amendment) Bill, 1973 (*Amendment of article 371*) by Shri P. K. Deo.
- (4) The Constitution (Amendment) Bill, 1973 (*Amendment of articles 58, 59, etc.*) by Shri Arjun Sethi.

3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings :—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1973 (*Amendment of articles 1 and 3*) by Shri Madhu Limaye.

The Bill seeks to insert an explanation to clause (3) of article 1 of the Constitution with a view to enlarge the definition of 'territory of India' so as to include any territory that has been claimed by Union of India and or has been in the possession of India at any time after Independence. It also seeks to amend article 3 of the Constitution to restrict the power of Parliament to transfer any territory of India to any foreign power.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1973 (*Amendment of articles 74 and 163*) by Shri Madhu Limaye.

The Bill seeks to amend articles 74 and 163 of the Constitution with a view to restrict the size of the Council of Ministers both at the Centre as well as in the States.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1973 (*Amendment of article 371*) by Shri P. K. Deo.

The Bill seeks to amend article 371 of the Constitution with a view to empower the President, in respect of State of Orissa, to provide any special responsibility of the Governor for the establishment of separate development boards for the three revenue divisions of Orissa, for the equitable allocation of developmental funds for the three divisions and equitable arrangement for employment opportunities under the control of the State Government.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1973 (*Amendment of articles 58, 59, etc.*) by Shri Arjun Sethi.

The Bill seeks to amend articles 58, 59, etc. of the Constitution with a view to provide for the maximum age for being eligible for election to the office of President and for appointment to the Offices of the Prime Minister and the Chief Ministers as also to provide for the minimum and the maximum age limits for holding the Offices of the President, the Prime Minister and the Chief Ministers.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

5. The Committee recommend that Servashri Madhu Limaye, P. K. Deo and Arjun Sethi be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New DELHI;
November 13, 1973.
Kartika 22, 1995 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.